

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 3183
TO BE ANSWERED ON 9th AUGUST, 2024**

ACCESSIBILITY OF MEDICAL SEAT

3183. DR. K SUDHAKAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government plans to bring in any regulations to make medical seats more accessible to common man in private, autonomous and deemed medical institutions and if so, the details thereof;
- (b) whether the Government has plans to allocate seats in autonomous and deemed medical colleges through NEET examinations and if so, the details thereof;
- (c) whether deemed/autonomous medical colleges are regulated to ensure that the standard of medical education remains high and at par with Government medical colleges; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) The National Medical Commission (NMC) under NMC Act, 2019 has issued guidelines for regulation of fees and all other charges in respect of fifty percent of seats in private medical institutions, deemed to be universities, governed under the provisions of the NMC Act, 2019.

(b) to (d) As per Section 14 of the NMC Act, 2019, the National Eligibility cum Entrance Test (NEET) is conducted by the designated authorities for admission to the Under-Graduate (UG) and Post-Graduate super-speciality medical education(PG) in all medical institutions which are governed under NMC Act. The Medical Counselling Committee (MCC) of Directorate General of Health Services (DGHS) conducts counselling for 15% all India quota UG seats; 100% UG seats of Central Institutes/ Universities, Deemed Universities; 100%

seats in all the Institutes of National Importance (INI). MCC also conducts counselling for 50% All India Quota for PG seats, 100% PG seats of Central Institutes/Universities and Deemed Universities. Counselling for the State quota seats in UG and PG medical courses is conducted by the respective State Governments.

Further, the NMC, being the apex regulatory body for medical education, issues various regulations, guidelines, notifications, public notices etc., time to time, to monitor/regulate the standard of Medical Education in all Medical Colleges/institution regulated under NMC Act, 2019.
